

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-3431/2018

New Delhi, this the 12th day of September, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Umesh Chand, Age-56 years,
Sub-Inspector, Group-C,
PIS 28822839
S/o Sh. Karan Singh,
R/o-B-88/9, Gali No-2,
Ganga Vihar, Delhi-94. Applicant

(Through Sh. Sachin Chauhan))

Versus

1. Govt. of NCTD through
The Chief Secretary,
Govt. of NCTD,
A-Wing, 5th Floor,
Delhi Secretariat, New Delhi-110113.
2. The Commissioner of Police,
Delhi Police,
Police Headquarters, IP Estate, New Delhi.
3. The DCP,
New Delhi District,
Parliament Street, New Delhi. Respondents

(through Sh. Ramesh Shukla for Ms. Harvinder Oberoi)

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

Heard learned counsel for the applicant Sh. Sachin Chauhan, and Sh. Ramesh Shukla appearing as proxy counsel for Ms. Harvinder Oberoi, learned counsel for the respondents on receipt of advance notice.

2. The applicant filed the OA seeking the following reliefs:

“(i) To further direct the respondents to re-fixed -the pay of applicant w.e.f 1.3.1996 i.e the day after applicant granted annual increment (after giving the benefit of exercising the option as per recommendation of 5th Pay Commission) at par as given to HC Jagdish Chander in pursuance of Hon’ble CAT judgment dated 25.02.2011 in OA No-1750/2008 and compliance order of department dated 26.04.2011 and Hon’ble Tribunal judgment dated 28.8.2015 in OA No. 3141/2012 (Udaibir vs. GNCTD), OA No-1440/2016 titled as Yashbir Singh, ASI vs. GNCTD dated 26.04.2016 (already complied), OA No-37/18 (Ravinder Singh vs. GNCTD) dated 4.1.18 (already complied) OA No-2892/2018 (Isab Khan vs. GNCTD) dt. 2.8.18 with all consequential benefits and pay 7 allowances and all arrears.

(ii) to direct the respondents to dispose of the representation of the applicant (annexed along with the OA) for considering the case of applicant for refixing the pay w.e.f. 1.3.1996 i.e the day after applicant granted annual increment (after giving the benefit of exercising the option as per recommendation of 5th Pay Commission) at par as given to HC Jagdish Chander in pursuance of Hon’ble CAT judgment dated 25.02.2011 in OA No-1750/2008 and compliance order of department dated 26.04.2011 and Hon’ble Tribunal judgment dated 28.8.2015 in OA No. 3141/2012 (Udaibir vs. GNCTD), OA No-1440/2016 titled as Yashbir Singh, ASI vs. GNCTD dated 26.04.2016 already complied, OA No-2892/2018 (Rajpal vs. GNCTD) dt. 2.8.18, OA No-2893/2018 (Isab Khan vs. GNCTD) dt. 2.8.18 with all consequential benefits and pay & allowances and all arrears.”

2. It is submitted that the applicant made number of representations including Annexure A-1 representation dated 16.08.2018 ventilating his grievances to the respondents but no order has been passed by the respondents thereon till date.

3. In the circumstances, this OA is disposed of, without going into the merits of the case, by directing the respondents, to consider the Annexure A/1 representation dated 16.08.2018 of the applicant, by passing appropriate reasoned and speaking orders thereon, in accordance with law, within ninety days from the date of receipt of a certified copy of this order. No costs.

Let a copy of the OA, be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/